

4784-87(v-11)

**TRIPURA GOVERNMENT  
HEALTH AND FAMILY WELFARE DEPARTMENT**

**No.F.13(13-132)DFWPM/IDSP/2020(Sub-I)**

**The 13<sup>th</sup> March, 2020**

**NOTIFICATION**

In exercise of the powers conferred under section 2 of the Epidemic Disease Act, 1897, the Government of Tripura is pleased to make the following Regulations regarding COVID-19 (Corona Virus Disease 2019):-

1. Short Title & Commencement:-

- (i) These regulations may be called 'The Tripura Epidemic Disease, COVID-19.
- (ii) These regulations shall come into force immediately and shall remain valid for a period from the date of publication of this notification till pandemic declares over.

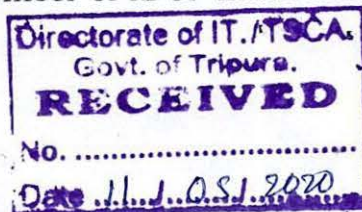
2. Definitions :-

- (i) Authorized persons under this Act are Director of Health Services, Director Family Welfare & PM, Mission Director (National Health Mission), State Surveillance Officer, Chief Medical Officers and District Surveillance officers as authorized by Department of Health & Family Welfare, who shall designate inspecting Officers within their respective jurisdiction.
- (ii) 'Act' means the "Epidemic Disease" in these regulations means COVID-19(Corona Virus Disease 2019).

3. All hospitals (Government & Private) should have Flu corners for screening of suspected cases of COVID-19 or any other viral illness.

4. All hospitals (Government & Private) during screening of such cases shall record the history of travel of the person if he /she travels to any country or area where COVID-19 has been reported. In addition the history of coming in contact with a suspected or a confirmed case of Covid-19 shall be recorded.

- i. In case the person has any such history in last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 14 days from the day of exposure.
- ii. In case the person has any such history in last 14 days and the person is symptomatic as per case definition of COVID-19, person must be isolated in a hospital as per protocol and will be tested for COVID-19 as per protocol.
- iii. Information of all such case should be given to office of the District Surveillance Officer of IDSP immediately.



5. No person/Institution/Organization will use any print or electronic media or social media for information regarding COVID-19 without prior permission of Health Department, Tripura. This is to avoid spread of any rumor or unauthenticated information regarding COVID-19. In case any person/Institution/Organization is found indulging in such activity it will be treated as a punishable offence under the Act.
6. No private laboratories have been authorized to take or test samples for COVID-19 in the State of Tripura. All such samples will be collected as per guidelines and will be tested in the Department of Microbiology, AGMC.
7. Any person with a history of travel in last 14 days to a country or area from where COVID-19 has been reported, must report to nearest Government Hospital or call at toll free helpline No.0381-231-5879, so that necessary measures if required may be intimated by Health Department.
8. All persons with a history of travel to a country or area from where COVID-19 has been reported in last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for 14 days from the date of arrival from such areas.
9. Authorized persons as per Regulation 3 of these Regulations are authorized under this Act to admit a person and isolate the person if required in case he/she has a history of visit to an area where COVID-19 is epidemic and the concerned person is symptomatic.
10. In case a suspected case of COVID-19 refuses admission or isolation, the officers authorized in section 3 of these regulations will have powers to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the reports of lab tests are received, or such period as may be necessary.
11. In case of COVID-19 are reported from a defined geographic area such as the village, town, ward, colony, settlement, the District Administration of the concerned district shall have the right to implement following containment measures, but not limited to these, in order to prevent spread of the disease.
  - i. Sealing of the geographical area.
  - ii. Barring entry and exit of population from the containment area.
  - iii. Closure of schools, offices, banning of public gatherings.
  - iv. Banning vehicular movement in the area.
  - v. Initiating active and passive surveillance of COVID-19 cases.
  - vi. Hospital isolation of all suspected cases.
  - vii. Designating any Government/Building as containment unit for isolation of the cases.



viii. Staff of all Government departments will be at disposal of district administration of the concerned area for discharging the duty of containment measures.

ix. Any other measure as directed by Health & Family Welfare Department, Tripura.

12. District Disaster management Committee is authorized for planning strategy regarding containment measures for COVID-19 in their respective districts.

13/3/2020

Under secretary  
to the Government  
Health & Family Welfare Department

Copy to:

1. PS to the Chief Secretary for kind information of the Chief Secretary.
2. PS to the Secretary, HFW for kind information of the Secretary.
3. All District Magistrate and Collector.
4. All Superintendent of Police.
5. Director of Health Services.
6. Director, Family Welfare & PM.
7. Mission Director, NHM, Tripura.
8. All Chief Medical Officers.
9. Manager, Govt. Press with a request to publish in extraordinary issue.
- ✓ 10. Director, IT to publish it in State Portal. (In Jee nanga)